

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130
IA(I.B.C)/384(CH)2024
IA(I.B.C)/394(CH)2024
IA(I.B.C)/2376(CH)2023
IA(I.B.C)/2377(CH)2023

In
CP (IB) No. 107/Chd/Hry/2023
(Admitted)

IN THE MATTER OF:
Parveen Kumar Garg

...Petitioner-Operational Creditor

Versus

Laxmi Pipes Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 12(2), 66(1), IBC 2016
Rule: 11 of NCLT, 2016

Order delivered on 15.02.2024

CORAM:
SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:
For the Applicant : Mr. Dhananjaya Sud, Advocate

ORDER

File has been taken up on Special Mentioning.

IA(I.B.C)/384(CH)2024

It is stated by Ld. counsel for the applicant that he has moved another application for extension vide diary No. 00540/2024 dated 12.02.2024. Let the same be listed along with IA No.384/2024. List on 18.03.2024.

IA(I.B.C)/394(CH)2024

Heard. Issue **notice** of this application to the respondent(s). The applicant shall collect the notices from the Registry and send the same by speed post as well as by e-mail, if available, immediately to the respondent(s) at their

registered address attaching therewith copy of the application and the entire paper book and the copy of this order.

In case, the service of speed post on the aforesaid respondent(s) is not effected, the applicant shall adopt the mode of substituted service and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area.

The applicant shall file affidavit of service supported by postal receipt, tracking report, paper clippings and copy of e-mail within two weeks.

Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed two weeks thereafter with a copy in advance to the counsel opposite.

List on 18.03.2024.

IA(I.B.C)/2376(CH)2023

This application has been filed for placing on record the list of creditors. The same is taken on record subject to just exceptions. Thus, IA No.2376/2023 is **disposed of**.

IA(I.B.C)/2377(CH)2023

This application has been filed for placing on record the fortnightly report for the period from 01.08.2023 to 22.08.2023. The same is taken on record subject to just exceptions. Thus, IA No.2377/2023 is **disposed of**.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)